ITEM NO.1501 [FOR JUDGMENT] COURT NO.9

SECTION II-B

SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4887/2024

[Arising out of impugned final judgment and order dated 10-03-2023 in CRLMC No. 5261/2022 passed by the High Court of Kerala at Ernakulam]

M R AJAYAN

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

([HEARD BY : HON. C.T. RAVIKUMAR AND HON. SANJAY KAROL, JJ.])

WITH

SLP(Crl) No. 7896/2023 (II-B)

(FOR ADMISSION and I.R. and IA No.123334/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123336/2023-EXEMPTION FROM FILING O.T.)

Date: 20-11-2024 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Deepak Prakash, AOR

Mr. Nachiketa Vajpayee, Adv.

Ms. Divyangna Malik, Adv.

Ms. J. Merlyn Rachel, Adv.

Ms. Vishnu Priya, Adv.

Mr. Vardaan Kapoor, Adv.

Mr. Rahul Suresh, Adv.

Mr. Saurabh Ajay Gupta, Adv.

Mr. D. K. Devesh, AOR

Mr. Nishant Bishnoi, Adv.

Ms. Srishti Prabhakar, Adv.

Mr. Ritik Gupta, Adv.

Mr. Upendra Pratap Singh, Adv.

Mr. Harsh Singh Rawat, Adv.

Mr. Shashank Kumar Saurav, Adv.

Mr. Suprabh Kumar Roshan, Adv.

For Respondent(s) Mr. Deepak Prakash, AOR

Mr. P.v. Dinesh, Sr. Adv.

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K Joy, Adv.

Mr. Alim Anvar, Adv.

Ms. Anna Oommen, Adv.

Mr. Amith Krishnan H, AOR

UPON hearing the counsel the Court made the following O R D E R

Leave granted.

Hon'ble Mr. Justice Sanjay Karol pronounced the reportable judgment of the Bench comprising of Hon'ble Mr. Justice C.T.Ravikumar and His Lordship.

The appeal arising out of SLP(Crl.) No. 4887/2024 stands allowed and the appeal arising out of SLP(Crl.) no. 7896/2023 stands dismissed in terms of the signed reportable judgment, placed on the file.

Pending application(s), if any, stands disposed of.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)